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**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

PRESENT: HON'BLE SHRI RATAKONDA MURALI- MEMBER (JUDICIAL)


ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 25.07.2019 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB)No.391/09/HDB/2019
NAME OF THE COMPANY	Shri Girija Alloy & Power (I) Pvt Ltd
NAME OF THE PETITIONER(S)	Usha Devi Khetawat
NAME OF THE RESPONDENT(S)	Shri Girija Alloy & Power (I) Pvt Ltd
UNDER SECTION	9 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Arunach Desai } T P S Haiske }	Adv	9908885236 9493920888	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Murli N Bohra Corp Delwar	Advocate Delwar		

ORDER

Actually matter is listed on 05.08.2019. However on the mention made by the counsels for operational creditor and corporate debtor this matter is listed today on the ground parties entered into settlement and that withdrawal memo will be filed today.

Matter is taken up from being advanced from 05.08.2019 to this date i.e 25.07.2019.

Counsel for both sides are present.

Joint memo for withdrawal is filed. It is signed by both the counsels appearing for parties.

Petition is not yet admitted. Therefore, permission can be granted to the operational creditor to withdraw the petition under Rule 8 of I & B (AAA) Rules, 2016.

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH, HYDERABAD**

C.P (IB) No. 391/09/HDB/2019
U/s 9 of IBC, 2016
R/w Rule 6 of I&B (AAA) Rules, 2016

In the Matter of

Smt. Usha Devi Khetawat
Sole Proprietress of M/s. Industrial Hard coke,
Registered Office:
Arihant Park, 4-FR, FL-4A,
54A, Sarat Bose Road,
Kolkata – 700 025.

Operational Creditor

Versus

M/s. Shri Girija Alloy & Power Private Limited
Registered Office:
D No. 88-3-5, Trip School Road,
Gadamma Nagar, Morampudi Junction,
Rajahmundry, 533 103,
Andhra Pradesh, INDIA.

Corporate Debtor

Date of order 25.07.2019

Coram: Hon'ble Shri Ratakonda Murali, Member (Judicial)

Parties / Counsels Present:

For the Applicant: Mr. Avinash Desai, Ms. Kopal Sharraf,
Mr. T. P. S. Harsha, Ms. C. Sindhura, Mr.
Rajender Reddy, Mr. Omer Farooq, Mr. M.
Pranav, Mr. Nethan Reddy, Mr. Nikhil
Khadkikar, Counsels for Operational
Creditor.


For the Respondent: Mr. Rajesh Bohra and Dr.Sangeetha
Bohra, Counsels for Corporate Debtor.

Per: Hon'ble Shri Ratakonda Murali, Member (Judicial)

Heard on: 18.06.2019, 15.07.2019, 19.07.2019, 25.07.2019.

ORDER

1. Joint memo for withdrawal dated 25.07.2019 is filed by both the parties seeking permission to withdraw the petition on the ground that parties entered into settlement.
2. It is stated that operational creditor and corporate debtor have settled the dispute amicably. The corporate debtor has paid the principal amount due to the operational creditor. It is stated that the operational creditor has agreed to forego the interest component and thus filed a memo for withdrawal.
3. Petition is not yet admitted, Therefore permission can be granted to the operational creditor to withdraw the petition under Rule 8 of I & B (AAA) Rules, 2016.
4. Joint Memo is recorded. Permission is granted to withdraw the petition.
5. In the result petition is dismissed as withdrawn.


25/7/19
RATAKONDA MURALI
MEMBER (JUDICIAL)

Pavani